

Tezpur PS Case No-940 of 2022
GR Case No-1840 of 2022
Under Section-420/406/34 of IPC R/W Sec-7 of E.C. Act

ORDER

07.09.2022

The zimma petitioner has filed hazira.

Reports as called earlier in respect of seized vehicle bearing Regd. No-AS-12/CC-0321 is received today from the I/O concerned.

From the report submitted by the I.O WSI Lakhi Teronpi of Tezpur PS, it is found that the petitioner, namely, Sri Bibek Kumar Das is the registered owner of vehicle bearing Regd. No-AS-12/CC-0321 which was seized in connection with this case. It is also reported by the I/O that the said seized vehicle is not required for further investigation of this case. Accordingly, she has prayed that the aforesaid vehicle may be released, if deem fit.

Considering all the above aspects and on getting ascertained as to the ownership of seized vehicle bearing Regd. No-AS-12/CC-0321, the I/O of this case is hereby directed to be given in zimma of its registered owner i.e. the above-named petitioner on execution of bond of Rs.7,00,000/- (Rupees Seven Lakh) or up to the satisfaction of the I.O. concerned after proper verification of identity of petitioner and the document of the said vehicle. The petitioner is further directed to produce the aforesaid vehicle before the I/O or before Court as and when directed. The petitioner is also directed not to dispose of the aforesaid vehicle in any manner and also not to change the size, nature and shape of the same given in zimma to the petitioner, during the trial of this case. The petitioner shall further co-operate with the I/O during the investigation.

07.09.2022

Accordingly, the zimma petition No-1137/2022 filed by the petitioner, namely, Sri Bibek Kumar Das stands disposed off.

Let a copy of this order be transmitted to the I/O concerned for information.

Inform all the concerned.

Sri N. Bhatta
Chief Judicial Magistrate
Sonitpur at Tezpur